

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-460/ND/2023
IA/4328/2023

IN THE MATTER OF:

M/s. Mayank Trading Company

...PETITIONER

Vs

M/s. Frank Educational AIDS Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 15.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor

:Adv. Dr. Vivek Singh, Adv. Gargi
Sharma, Adv. Sanya Sharma,
Adv. Aviak Singh.

ORDER

Ld. Counsel for the Operational Creditor and Ld. Counsel for Corporate Debtor are present. Both the sides submitted that the matter has been settled amicably with the party, and the Operational Creditor has moved an application for the withdrawal of the same. However, the application is not listed today. List the matter along with IA on **12.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)